

(P)

(9)

T.A. 1069/87 A.S

22.1.92

D.B.

counsel for applican-

tant is present.

He has filed an application that

he does not want

to file a rejoinder

Hence, this case is

listed for orders

before the Hon.

Bench on 5/3/92

5-3-92

Hon Mr Justice U.C. Saxena - V.C.
Hon Mr A B Gorathi - A.M.

case is ripe for hearing.
List for hearing on 18.5.92

UR

VC

AM

18.5.92.

Hon'ble Mr. Justice U.C. rivastava- V.C.
Hon'ble Mr. K. Obayya - A.M.

Received

copy

16/92

Ch. Dr. B. K. Sudar
FCC (D.P.)

Sri R.C. Saxena learned counsel for the applicant states that inspite of giving notices and instructions to the applicant has not turnedup and it appears that he is not interested in the case. If the applicant himself is not interested to persue the matter this application appears be rejected and accordingly it is dismissed in non prosecution.

UR

V.C.